

ITEM NO.17

COURT NO.3

SECTION III

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

CIVIL APPEAL Diary No(s). 1671/2024

(Arising out of impugned final judgment and order dated 19-10-2023 in MCAC No. 1067/2022 passed by the High Court Of Gujarat At Ahmedabad)

A V PARMAR & ORS.

Petitioner(s)

VERSUS

THE STATE OF GUJARAT & ORS.

Respondent(s)

(IA No.14887/2024-CONDONATION OF DELAY IN FILING and IA No.14884/2024-EX-PARTE STAY and IA No.10196/2024-EXEMPTION FROM FILING O.T.)

Date : 23-01-2024 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE B.R. GAVAI
HON'BLE MR. JUSTICE SANDEEP MEHTA

For Petitioner(s)

Mr. Siddharth Dave, Sr. Adv.
Mr. Shiv Mangal Sharma, Adv.
Mr. Shashank Khurana, Adv.
Ms. Nidhi Jaswal, Adv.
Mr. Nipun Katahar, Adv.
M/S. Aura & Co., AOR

For Respondent(s)

Mr. Iqbal Syed, Sr. Adv.
Mr. Mohammad Aslam, AOR
Mr. Prithu Parimal, Adv.
Mr. Aniq Kadri, Adv.
Mr. Vishrut Bhandari, Adv.
Mr. Amaan Syed, Adv.
Mr. Avinash Kumar Bharti, Adv.
Mr. Manish Garani, Adv.
Mr. Dr. Ram Kishor Chaudhry, Adv.
Mr. Ashraf Yusuf Khan, Adv.
Mr. Dwibendu Shekhar Barik, Adv.
Mr. Raman Kumar Bharti, Adv.
Mr. Aurangzeb Khan, Adv.

**UPON hearing the counsel the Court made the following
O R D E R**

1. Delay condoned.
2. The appeal is admitted.
3. Hearing is expedited.
4. In the meantime, the operation of the impugned order shall remain stayed.

**(DEEPAK SINGH)
COURT MASTER (SH)**

**(ANJU KAPOOR)
COURT MASTER (NSH)**